

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No.58 of 1994 &
MA 74 of 1994

New Delhi this the 24th day of February, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

1. Shri Rahimul
R/o Ward No.3 House No.18,
Krishna Nagar,
Delhi.

2. Shri Raj Bahadur,
R/o 258 Moj Pur,
Shadpara,
Delhi.

...Applicants
By Advocate Ms. Bharti Sharma, proxy counsel for Mrs. Rani Chhabra, Counsel
Versus

1. Union of India
through its Secretary,
Min. of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.

2. Assistant Engineer,
Coaxical Cable Construction,
285 Master Tara Singh Nagar,
Jallandhar.

....Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The material averments in this O.A. are these.

Applicant No.1 was recruited as a casual worker in the Telecom Department in January, 1986. He had completed 240 days of service till May, 1987. Applicant No. 2 was recruited as a casual worker in September, 1986 and he completed 240 days of service till September, 1988. Their services were terminated in June, 1987 and October, 1988 respectively vide oral orders passed by the respondents. The applicants pray that the respondents may be directed to take them back in service and thereafter consider their cases for regularisation in accordance with the scheme.

2. This appears to be a belated application. No explanation has been offered as to why the applicants had been sleeping over their rights since June, 1987 and October, 1988 respectively. This application has,

84

therefore, to be rejected on the ground of limitation.

3. Like any other citizen of this country, the applicants are entitled to be considered for fresh engagement, if they are otherwise eligible.

4. With these directions, this application is rejected summarily.

B.N. DHOUNDIYAL

(B.N. DHOUNDIYAL)
MEMBER (A)

S.K. DHAON

(S.K. DHAON)
VICE CHAIRMAN

SNS